

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

PETITION NO.131/2007 (Suo-motu)

Subject: Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of drawal schedule.

Coram : Dr. Pramod Deo, Chairperson
Shri Bhanu Bhushan, Member
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member

Date of Hearing : 4.12.2008

Respondents : Uttar Pradesh Power Corporation Limited, Lucknow, and
Shri Awanish Awasthi, Managing Director, Uttar Pradesh
Power Corporation Limited, Lucknow

Parties present : Shri D.D.Chopra, Advocate for the respondents
Shri Somara Lakra, NRLDC

Learned counsel for the respondents expressed apology for the default in making timely payment. He informed that a reply had been filed on behalf of Managing Director, UPPCL and UPPCL vide an affidavits dated 28.12.2008. He explained that on 3.12.2008, Lucknow Bench of the Hon`ble High Court of Judicature at Allahabad passed an order in Civil Misc Application (Writ Petition No. 3014/2007) directing that payments were to be made on or before 7.1.2009 and in that case, it would not be treated as default. He stated that a copy of the order of the Hon`ble High Court would be faxed. The Commission directed to respondents that copy of the reply be sent to NRLDC also. The Commission reserved its order.

Sd/-
(K.S.Dhingra)
Chief (Legal)